

## Tips to avoid delay in Food License

### 1. Choose right Kind of Food Business (KoB)

Read the definitions of Food Businesses and find out the correct Kind of Business that suits your Food Business

[Link to Definition of KoBs](#)

### 2. Choose right kind of Food Product Categorization Code.

Refer to the Food Product Categorization document (Give Link)

Also refer to the IFS-Quick Access portal (<https://fssai.gov.in/quickaccess/>)

### 3. Upload Correct Set of Documents

[Link to KoB wise required Documents](#)

### 4. Find your Eligibility for Central License/State License/ Registration

[Link to Eligibility Criteria Document](#)

### 5. Get your Food Business Ready for Inspection

[Link to Inspection Check List](#)

### 6. Mandatory Condition of License for Food Businesses

[Link to Condition of License](#)

### 7. Know modes of Payment and Treasury Heads

[Link to Payment Modes Document](#)

**8. Nominate one Technical Person to supervise the production process.** The person supervising the production process shall possess at least a degree in Science with Chemistry/Bio Chemistry/Food and Nutrition/ Microbiology or a degree or diploma in food technology/ Dairy technology/ dairy microbiology/ dairy chemistry/ dairy engineering/oil technology /veterinary science /hotel management & catering technology or any degree or diploma in any other discipline related to the specific requirements of the business from a recognized university or institute or equivalent.

**9. Nominate one person for complying with condition of License** (Also fill and upload Form IX).

**10. If you are extracting Ground Water for the purpose of carrying out the Food Business Activities, keep NOC from Central Ground Water Authority (CGWA) ready** for submitting it along with Form B of your License Application.

**11. For more clarity on Food Licensing issues, call our Helpline @ 1800112100, working 7 am to 11 pm on all seven days.**

**12. Respond to the queries of Licensing Authority within 30 days to avoid rejection of Licensing Application. Once rejected, appeal can only be made to Commissioner Food Safety. (<https://fssai.gov.in/home/compliance/Food-Commissioners.html>)**

**13. In case of State License or Registration Certificate, if a Licensing/Registering Authority doesn't respond within 15 days, write to Commissioner Food Safety of concerned State/UT. Details available at <https://fssai.gov.in/home/compliance/Food-Commissioners.html>**

**14. In case of Central License, if a Licensing Authority doesn't respond, please contact us through email. Email ID: [enforcement1@fssai.gov.in](mailto:enforcement1@fssai.gov.in)**